

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

888/94 & 902/94

ORIGINAL APPLICATION Nos 199

Date of Decision: 30-8-96

U.O.I. & ors.

Petitioner/s

Mr. M.S. Ramamurthy

Advocate for the  
Petitioner/s

V/s.

T.R. Mishra & Anr. (OA888/94)

Respondent/s

W.V. Boolani & Anr. (OA902/94)

Mr. G.S. Walia

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri

B.S. Hegde, Member (J)

Hon'ble Shri

M.R. Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

*Hegde*  
M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, MUMBAI-1

O.A. Nos. 888/94 & OA No. 902/94

Dated: THIS 30TH DAY OF AUGUST, 1996

Coram: Hon. Shri B S Hegde, Member (J)  
Hon. Shri M R Kolhatkar, Member (A)

O.A. No. 888 of 1994:

1. The Union of India  
owning and representing  
Western Railway, through  
General Manager, W. Railway  
Churchgate, Bombay
2. The Divisional Railway Manager  
Western Railway, Bombay Central  
Bombay

(By Adv. Mr. M.S. Ramamurthy)

..Applicants

v/s.

1. T.R. Mishra  
C/o. Shri K S Nadkarni  
Advocate, 3rd floor, Ashiwad  
Building, 262 Annie Besant Road  
Worli, Mumbai 400025
2. Shri P D Apshankar  
Presiding Officer  
Central Govt. Labour Court No.2  
Bombay

(Respondent No.1 by  
Adv. Mr. G.S. Walia)

..Respondents

O.A. No. 902 of 1994:

1. The Union of India  
owning and representing  
Western Railway through  
General Manager, W. Railway  
Churchgate, Bombay

2. The Divisional Railway Manager  
Western Railway, Bombay Central  
Mumbai

(By Adv. Mr. M.S. Ramamurthy)

..Applicants

V/s.

1. Waduram V. Boolani  
Flat No.B-5 Suneel Raj  
Cooperative Society  
1st floor; Kopri Colony  
Thane (E) 400603

(By Adv. Mr. G.S. Walia)

2. Shri P D Apshanker  
Presiding Officer  
Central Government  
Labour Court No.2,  
Bombay

..Respondents

ORDER  
(Per: B.S.Hegde, Member (J))

The Apex Court in Krishan Prasad Gupta Vs.  
Controller Printing & Stationery. J.T. 1995(7) SC 522  
has held that the Central Administrative Tribunal has  
no jurisdiction to entertain under S.19 of the A.T.Act,  
1985, the matters arising out of the Industrial Disputes  
Act and the award / order passed by the Industrial  
Court / Tribunal.

2. Accordingly, we have no jurisdiction to  
entertain the grievance in these two O.As. These  
O.A.s are rejected for want of jurisdiction. In view  
of our finding it is not necessary to go into the  
merit. The O.As are dismissed with liberty to  
the applicants to approach the appropriate forum, if  
they are so advised.

M.R.Kolhatkar  
(M.R. Kolhatkar)

Member (A)

B.S.Hegde  
(B.S. Hegde)  
Member (J)